

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.550/2021

This the 7th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Manoj Kumar Mandal
 Age 54 years
 S/o Shri Banarsi Mandal
 L-I-1209, Gali No.24
 Near Asthal Mandir
 Sangam Vihar, New Delhi
 Post Belda-Driver
 Grage:D
 Last posted M-2, Gulmohar Park
 South Zone, New Delhi. Applicant

(Through Advocate: Shri Rakesh Nautiyal)

Versus

1. South Delhi Municipal Corporation
 Through its Chairman
 Office AT: Dr. Shyama Prasad Mukherjee
 2nd Floor, Civic Centre
 Jawahar Lal Nehru Marg
 Minto Road,
 New Delhi -02.
2. Additional Commissioner
 Vigilance Department
 South Delhi Municipal Corporation
 M-2, Gulmohar Park
 South Zone,
 Delhi -49. Respondents

(through Advocate Shri Rajeev Kumar)



ORDER (Oral)**Hon'ble Mr. R. N. Singh, Member (J):**

In the present application, the applicant has challenged the order dated 09.09.2020 (Annexure A-1) vide which the applicant has been dismissed from service by the respondents. It is contended by the learned counsel for the applicant that aggrieved of the impugned order, the applicant has preferred an appeal dated 24.12.2020 (Annexure A-9) and the same is pending consideration of the respondents in spite of further representation/reminder dated 18.01.2021 (Annexure A-10) from the applicant.

2. Issue notice. Shri Rajeev Kumar, learned counsel, who appears for respondents on advance service, accepts notice.

3. Learned counsel for the applicant submits that the present OA may be disposed of, with a direction to the respondents to consider the applicant's aforesaid pending appeal, in a time bound manner.

4. To such request of the applicant, there is no objection from the learned counsel appearing for the respondents.



5. In view of the aforesaid, without going into the merit of the case, the present OA is disposed of, with a direction to the competent Appellate Authority under the respondents to consider the applicant's aforesaid pending appeal and to dispose of the same by passing a reasoned and speaking order, as expeditiously as possible and in any case within eight weeks of receipt of a copy of this order.

6. OA is disposed of, with the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

cc/uma